

minor requirements of electricity in the rural sector.

Instruction through Mother tongue

3069. SHRI R. P. DAS: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether there have been any improvement in regard to extension of facilities for instructions through the mother tongue of the pupils in accordance with the provisions of the Constitution of India; and

(b) if not, which of the States, including the Union Territories are still lagging behind?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b). In Jammu & Kashmir and Arunachal Pradesh mother tongue is not the medium of instruction. The other 21 States and 8 Union Territories accept mother tongue to be a suitable medium of instruction at the primary stage and provide for the facility wherever possible.

Theft of drugs from Government Hospitals

3070. KUMARI PUSHPA DEVI SINGH:

DR. A. U. AZMI:

SHRI TARIQ ANWAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Delhi Police have recently arrested some persons who were involved in stealing of drugs from Government Hospitals and Dispensaries;

(b) if so, details thereof;

(c) whether it has also come to the notice of the Government that a large number of persons of different stores of Government Hospital and Dispensaries are also involved in it; and

(d) if so, the action contemplated by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI): (a) and (b). Only one such recent case has been reported by Delhi Administration according to which on 5-1-1983 the police conducted a raid and arrested a fake Pharmacist and recovered drugs and medicines which bore stamps like 'CGHS Supply' and 'MCD Supply'.

(c) and (d). No instance of involvement of large number of employees of Government hospitals and dispensaries in such cases has come to light.

Pollution by oil tankers at ports

3071. SHRI K. A. SWAMI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are taking necessary steps to prevent pollution of our waters near ports due to emptying of oil tankers etc.

(b) the details of safeguards against such pollution by tankers, ships and other vessels; and

(c) the action taken in 1982 against such erring vessels, giving full details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): (a) Yes.

(b) Provisions exist in Chapter XI A of the Merchant Shipping Act, 1958 and in Section 21 of the Indian Ports Act, 1908 for prevention of pollution near the ports. The various steps being taken by the ports to combat the problem of pollution include—

(i) creation of reception facilities for discharge of used oil by the ships and acquisition of cleaning equipment for the oil already discharged in water.

(ii) amendment to port regulations to have an effective control on pollution and to take preventive actions as well as punitive measures.

(iii) creation of an organisation in each port and to entrust it with the specific responsibility for controlling pollution.